

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).5030/2022

(Arising out of impugned final judgment and order dated 17-12-2021 in WPIL No. 142/2021 passed by the High Court of Gujarat at Ahmedabad)

NISHANT BABUBHAI PRAJAPATI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 04-04-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Aljo K. Joseph, AOR
Mr. Ranjan Kumar, Adv.
Ms. Shelna K., Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 In the facts and circumstances of the present case, we are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER